

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 42/7/NCLT/AHM/2017**



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017**

Name of the Company: Spectrum Trimpe Pvt. Ltd.  
V/s.  
Anil Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rahil P. Jain	<del>Advocate</del>	Petitioner	
2.	Raheel Patel	Advocate	Respondent	

**ORDER**

Learned Advocate Mr. Rahil Jain present for Financial Creditor/ Applicant. Learned Advocate Mr. Raheel Patel present Respondent.

Learned Counsel for Applicant filed memo seeking leave to unconditionally withdraw CP (IB) No. 42/2017.

Leave granted. CP (IB) 42/2017 is permitted to withdraw. Application is disposed of accordingly.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 20th day of July, 2017.